

4706

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 985/2019

WITH

ORIGINAL APPLICATION NO. 986/2019

WITH

ORIGINAL APPLICATION NO. 528/2023

IN THE MATTER OF:

IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU KANPUR
UTTAR PRADESH

WITH

IN RE: WATER POLLUTION AT RANIA KANPUR DEHAT & RAKHI
MANDI KANPUR NAGAR UTTAR PRADESH

WITH

NEWS REPORT PUBLISHED IN DAINIK JAGRAN DATED 14.08.2023
“HIGHLIGHTS A GROWING CONCERN REGARDING INDUSTRIAL
POLLUTION IN THE GODHRAULI VILLAGE”

INDEX

S. NO.	PARTICULARS	PAGE NO.
-------------------	--------------------	---------------------

4707

1.	ADDITIONAL AFFIDAVIT ON BEHALF OF THE SPECIAL SECRETARY, MEDICAL HEALTH AND FAMILY WELFARE, GOVERNMENT OF UTTAR PRADESH, IN COMPLIANCE OF ORDER DATED 07.10.2025 PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL	
2.	COPIES OF PHOTOGRAPHS OF HEALTH CAMPS ORGANIZED IN THE THREE DISTRICTS ARE ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	
3.	A COPY OF BANNER BEING UTILIZED FOR AWARENESS IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-2	
4.	A COPY OF LETTER DATED 18.09.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-3	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-6375115224

Date: 06.11.2025

Place: NOIDA

4708

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 985/2019

WITH

ORIGINAL APPLICATION NO. 986/2019

WITH

ORIGINAL APPLICATION NO. 528/2023



IN THE MATTER OF:

IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU KANPUR
UTTAR PRADESH

WITH

IN RE: WATER POLLUTION AT RANIA KANPUR DEHAT & RAKHI
MANDI KANPUR NAGAR UTTAR PRADESH

WITH

NEWS REPORT PUBLISHED IN DAINIK JAGRAN DATED 14.08.2023
“HIGHLIGHTS A GROWING CONCERN REGARDING INDUSTRIAL
POLLUTION IN THE GODHRAULI VILLAGE”

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE SPECIAL
SECRETARY, MEDICAL HEALTH AND FAMILY WELFARE,
GOVERNMENT OF UTTAR PRADESH, IN COMPLIANCE OF ORDER**



(Handwritten signature)

**DATED 07.10.2025 PASSED BY HON'BLE NATIONAL GREEN
TRIBUNAL**

I, **Dhirendra Singh Sachan**, S/o Late Sh. **Seva Lal Sachan**, presently posted as Special Secretary, Medical Health and Family Welfare, Government of Uttar Pradesh, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present affidavit.
2. That I state that the contents of this affidavit have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

BACKGROUND OF THE MATTER

3. The Hon'ble Tribunal, in these Original Applications, is examining issues relating to chromium dumps, consequent groundwater contamination, and associated health impacts in the districts of Kanpur Nagar, Kanpur Dehat, and Fatehpur.
4. That, the Hon'ble Tribunal, vide its order dated 07.10.2025, was pleased to allow the deponent to file a supplementary affidavit. The relevant portion of the said order is reproduced herein for perusal:

"... 3. Learned Counsel for State of Uttar Pradesh and concerned State Authorities seeks four weeks' time to file supplementary affidavits which prayer is allowed.



4. List on 07.11.2025 for further hearing..."

THE REPLY IS AS FOLLOWS:

I. STATUS OF SCREENING, SAMPLING AND TESTING IN ALL THREE DISTRICTS

5. That, it is humbly submitted that as stated in the previous affidavits, directions have been issued by the deponent department for conducting door-to-door visits in the affected areas of Kanpur Nagar, Kanpur Dehat and Fatehpur districts, and for organizing health camps to facilitate blood testing of medically suspected, symptomatic, and willing persons. Further, in Kanpur Nagar and Fatehpur, blood sampling for heavy metal detection through mobile vans is proposed, for which proposal is being prepared by the CMO's to ensure arrangements for vehicles and personnel for sample collection.

Copies of photographs of health camps organized in the three districts are annexed herewith and marked as **Annexure-1**.

6. That, the status of health camps organized and persons screened from **January, 2025 to October, 2025** is as follows:

District	Camps Organized	Patients Screened
Kanpur Nagar	66	4610
Kanpur Dehat	59	2422
Fatehpur	53	1383



7. That, it is submitted that the 899 samples collected from the three districts till 31.10.2025 for heavy metal testing had been sent to Dr. Ram Manohar Lohia Institute of Medical Sciences (RMLIMS), Lucknow. It is further submitted that RMLIMS is a national-level institution equipped with adequate resources and technical expertise to conduct heavy metal toxicity testing. The residents of the affected areas are not required to travel or bear any expense for such testing, and the reports are generally issued within five to ten days as per the standard procedure.
8. That, the details of blood/serum testing for heavy metals carried out from **January, 2020 till October, 2025** are as under:

District	Patients Tested for Heavy Metals	Persons with Chromium Above Standard Level(0.05-1.4 µg/litre)	Persons with Mercury Above Standard Level (<20 µg/litre)
Kanpur Nagar	514	492	12
Kanpur Dehat	214	157	0
Fatehpur	171	147	4

II. AWARENESS AND OUTREACH MEASURES

9. That, it is submitted that since screening, sampling, testing, and treatment are voluntary processes dependent on individual consent, awareness activities are being conducted in the affected areas prior to organizing health camps to encourage residents to undergo medical examination and testing. Public announcements through mikes and drums are made to inform people about



the diseases and symptoms associated with heavy metal exposure. Additionally, banners and public address systems are being used during OPD hours in nearby hospitals to disseminate information regarding the adverse health impacts of heavy metals. Furthermore, during door-to-door surveys, the health teams are also sensitizing and educating residents about heavy metal poisoning.

A copy of banner being utilized for awareness is annexed herewith and marked as *Annexure-2*.

III. REGARDING CHELATION THERAPY

10. That, it is humbly submitted that residing in chromium-contaminated areas may cause chromium toxicity, which gradually subsides/reduces upon removal of the contaminant source. Facilities for chelation therapy are available in hospitals at all three districts; however, such therapy is prescribed only in symptomatic cases, based on the assessment of the treating medical officer. There are no fixed or uniform standards for administering chelation therapy, and it is provided strictly as per the symptoms observed.

IV. REGARDING COORDINATION WITH AIIMS, NEW DELHI

11. That, as per the directions of the Hon'ble Tribunal dated 01.07.2025, the Director, All India Institute of Medical Sciences (AIIMS), New Delhi, has been directed to develop a Standard Operating Procedure (SOP) for



4713

addressing issues related to heavy metal contamination and its associated health impacts. In compliance thereof, the deponent, vide Letter No. 2132/Five-7-2025 dated 18.09.2025, has directed the Chief Medical Officers of all three concerned districts to extend full cooperation and necessary assistance to the AIIMS team.

A copy of letter dated 18.09.2025 is annexed herewith and marked as ***Annexure-3***.

12. That, it is further submitted that a team from AIIMS is presently visiting the respective districts for the said purpose. The team conducted a field visit in District Kanpur Nagar on 29.10.2025, followed by a meeting held on 30.10.2025 in the same district.

13. It is humbly submitted that the deponent department shall ensure strict adherence to and implementation of the SOP as and when finalized by the Director, AIIMS, New Delhi.

14. Hence, this Additional affidavit is respectfully submitted for kind perusal of this Hon'ble Tribunal.

15. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.


DEPONENT



4714

VERIFICATION

Verified at Lucknow on this 06 day of November, 2025, that the contents of the above affidavit from paragraphs 1 to 15 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



DEPONENT

कूपन सं० 0153279
द्वारा शपथ की गई श्री श्रीरिन्द सिंह सन्तान, विशेष सचिव, चिकित्सा स्वास्थ्य एवं परिवार कल्याण
जिनका परिचय श्री/श्रीमती प्रिया सेठ, अनुभाग अधिकारी ।
दिनांक 06/11/25 समय 2:50 P.M.
वाद संख्या 985/2019
पक्षकार Water Pollution by Tanneries at Tajmau Kanpur U.P. व अन्य ।
न्यायालय मा० राष्ट्रीय हरि अधिकरण, प्रधान खण्डपीठ, नई दिल्ली ।
की फीस बसूल गई ₹



I IDENTIFY THE DEPONENT
WHO HAS SIGNED BEFORE ME
PRIYA SETH VARMA
SECTION OFFICER
MEDICAL SECTION-7

A.I.F.
06/11/2025
अफजल इमाम फारुक
शपथ-आयुक्त एवं अनुभाग अधिकारी
न्याय अनुभाग-4
उज्जैन शासन।

KANPUR NAGAR



KANPUR DEHAT



4717

FATEHPUR





विशेष स्वास्थ्य शिविर



निःशुल्क स्वास्थ्य सुविधायें

- सामान्य स्वास्थ्य परीक्षण
- सीरम कोमियम, मरकरी एवं फ्लोराइड की जाँच
- उपचार एवं औषधियों का वितरण
- स्वास्थ्य शिक्षा प्रदान किया जाना

स्थान- ग्राम गोधरौली फतेहपुर

किसी प्रकार की जाँच हेतु प्रभारी चिकित्साधिकारी प्राथमिक स्वास्थ्य केन्द्र
गोपालगंज के दूरभाष 8299183651, 7897303825 पर सम्पर्क करें।

जिला स्वास्थ्य समिति, फतेहपुर



मा0 राष्ट्रीय हरित अधिकरण
सुनवाई दिनांक 07.10.2025
संख्या:- 2132 / पांच-7-2025

प्रेषक,

धीरेन्द्र सिंह सचान,
विशेष सचिव,
उत्तर प्रदेश शासन।

सेवा में,

महानिदेशक,
चिकित्सा एवं स्वास्थ्य सेवायें,
उत्तर प्रदेश लखनऊ।

चिकित्सा अनुभाग-7

लखनऊ: दिनांक 18 सितम्बर, 2025

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-985/2019(आईए सं0-568/2024) In Re: Water Pollution by Tanneries at Jajmau Kanpur Uttar Pradesh With Original Application No.986/2019 In Re: Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur Nagar Uttar Pradesh With Original Application No-528/2023 News report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village with Original Application No.934/2024 Rajat Verma versus Member Secretary, Uttar Pradesh Pollution Control Board & Ors." के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-985/2019 (आईए सं0-568/2024) में पारित आदेश दिनांक 01.07.2025(प्रति संलग्न) का कृपया सन्दर्भ ग्रहण करें।

2- अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-985/2019 (आईए सं0-568/2024) In Re: Water Pollution by Tanneries at Jajmau Kanpur Uttar Pradesh With Original Application No.986/2019 In Re: Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur Nagar Uttar Pradesh With Original Application No-528/2023 News report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village with Original Application No.934/2024 Rajat Verma versus Member Secretary, Uttar Pradesh Pollution Control Board & Ors." में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 01.07.2025 को पारित आदेश के कार्यकारी अंश निम्नवत् है:-

".....11. Having regard to the seriousness of the issue involved in the matter and considering the fact that a large number of persons are affected/likely to be affected on account of presence of heavy metals such a chromium, mercury etc. and also taking note of the fact that effective steps to render medical assistance have not been pointed out, we are of the opinion that to find out the correct position and to ascertain the kind of treatment which is to be extended to the affected persons and for ensuring proper medical assistance to them, it is necessary to implead the following as respondent:-

Respondent :Director of All India Institute of Medical Sciences (AIIMS), Ansari Nagar, New Delhi, 110029.

12. Let notice be issued to the above newly added respondent.

13. It will be open to the newly added respondent to download all the reports and proceedings of the Tribunal to understand the gravity of the situation. It will also be open to the newly added respondent to send a team of experts in the affected areas noted above to find out the gravity of the situation, extent to which residents of those areas are suffering on account of presence of mercury, chromium and other heavy metals in their blood sample and nature of effective treatment which can be extended to them. Newly added respondent is permitted to file a comprehensive report in this regard within eight weeks.

14. List on 07.10.2025.

3- अतः इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में मा0 अधिकरण द्वारा पारित उपर्युक्त आदेश 01.07.2025 के अनुपालन में निदेशक, अखिल भारतीय आयुर्विज्ञान संस्थान(एम्स), नई दिल्ली के स्तर से प्रदेश के 03 जनपदों यथा-कानुपरनगर/कानपुरदेहात/फतेहपुर के प्रभावित क्षेत्रों में अपेक्षित आवश्यक कार्यवाही कराने में उनके प्रतिनिधियों को चिकित्सा एवं स्वास्थ्य विभाग की ओर से यथावश्यक सहयोग प्रदान करना सुनिश्चित करने का कष्ट करें।

संलग्नक:-यथोपरि।

भवदीय,
(धीरेन्द्र सिंह सचान) 7/9/25
विशेष सचिव।

4720

संख्या- 2132(1)/पांच-7-2025 तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं अग्रतर आवश्यक कार्यवाही हेतु प्रेषित :-

- (1) श्री भंवर पाल सिंह जादौन, स्थायी अधिवक्ता, मा0 राष्ट्रीय अधिकरण, नई दिल्ली।
- (2) सुश्री गार्गी चतुर्वेदी, स्थायी अधिवक्ता, मा0 राष्ट्रीय अधिकरण, नई दिल्ली।
- (3) निदेशक, अखिल भारतीय आयुर्विज्ञान संस्थान(एम्स), अरारी नगर, नई दिल्ली-110029।
- (4) निदेशक(स्वास्थ्य), चिकित्सा एवं स्वास्थ्य सेवायें, उ0प्र0 लखनऊ।
- (5) अपर निदेशक, चिकित्सा स्वास्थ्य एवं परिवार कल्याण, कानुपर मण्डल कानुपर।
- (6) मुख्य चिकित्साधिकारी, कानपुरनगर / कानपुरदेहात / फतेहपुर।

आज्ञा से,


(धीरेन्द्र सिंह सचान)
विशेष सचिव।